

RRD/RD-III//AB/2222/4523/2022

September 29, 2025

Order for Remittance of attached amount

Attachment Proceeding Nos. 8707 and 8708 of 2022 Recovery Certificate No. 4523 of 2022

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

- 1. This is in continuation of Remittance Order dated 04.10.2022 issued by the Recovery Officer, SEBI. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8708 of 2022 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of Nimbus Industries Limited [PAN: AAACN2708B] against the total due of Rs.1,52,288/- (Rupees One Lakh Fifty-Two Thousand Two-Hundred and Eighty-Eight only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas, Notice of Demand dated 28.02.2022 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 12.08.2025 has been issued to you.
- 3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of Rs.1,96,000/(Rupees One Lakh and Ninety-Six Thousand only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned <u>in para 3</u> above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned <u>in para 3</u> above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRRDPEN4523 of ICICI Bank, IFSC Code: ICIC0000106 immediately and intimate the remittance details by email to <u>akashb@sebi.gov.in</u> / <u>recoveryhol@sebi.gov.in</u> in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2

अनुवर्तीः Continuation:

- 5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Incometax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 29th day of Septemeber, 2025.

SEAL



RECOVERY OFFICER

DEEPU ANANDAN

दीपू आनंदन Dy. General Manager & Recovery Officer उप महाप्रबंधक एवं वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai मुंबई

Copy to:

M/s Nimbus Industries Limited

(PAN: AAACN2708B)

Address: B/323, Orchid Road Mall, Royal Palms, Aarey Milk Coloney, Goregaon East, Mumbai -400065